

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 90105 of 2014

(Arising out of Order-in-Appeal No. PUN-EXCUS-002-APP-41-14-15 dated 28.08.2014 passed by the Commissioner of Central Excise(Appeals), Pune II)

M/s Krishna Developers

.....Appellant

Shri Ram Plaza, 1st floor,
C.S. No. 43
Sangli Miraj road,
Sangli- 416 416

VERSUS

CCE, KOLHAPUR

.....Respondent

Vasant Plaza,
Rajaram road,
Kolhapur-416003

APPEARANCE:

None for the Appellant
Shri Onill Shivadikar, Assistant Commissioner Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85712 / 2021

Date of Hearing: 08.03.2021

Date of Decision: 08.03.2021

PER: SANJIV SRIVASTAVA

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the

issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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